

ITEM NO.38

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34066-34067/2009

(Arising out of impugned final judgment and order dated 04/09/2009 in CMRA No. 226233/2009 04/09/2009 in FA No. 31/1993 04/09/2009 in CMA No. 16971/1997 04/09/2009 in FA No. 31/1993 passed by the High Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with appln. (s) for c/delay in filing process fee and substitution of deceased respondent and interim relief and office report)
(For final disposal)

Date : 28/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Nikhil Nayyar,Adv.

For Respondent(s)

Mr. Anurag Kishore,Adv.

Mr. Gunnam Venkateswara Rao,Adv.

Mr. Rajesh Kumar,Adv.

The Court made the following

O R D E R

Not taken up.

(VINOD KUMAR)
COURT MASTER

(CHANDER BALA)
COURT MASTER